

SECTION PIL (WRIT)

MATTER FOR : 30.11.2022  
COURT NO. : 02  
ITEM NO. : 103.4 etc etc

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

**WRIT PETITION (CIVIL) NO.180 OF 2004**

(Under Article 32 of the Constitution of India)  
WITH

INTERLOCUTORY APPLICATION NOs. 5, 8, 9 & 14

(Application for intervention)  
AND

INTERLOCUTORY APPLICATION NO. 18

(Application for permission to file supplementary affidavit)  
AND

INTERLOCUTORY APPLICATION NO. 23

(Application for impleadment)  
AND

INTERLOCUTORY APPLICATION NO. 24

(Application for intervention)  
AND

INTERLOCUTORY APPLICATION NO. 128100/2018 & 150430 of  
2022

(Application for intervention)  
WITH

**WRIT PETITION(CIVIL) NO. 94 OF 2005**

(Under Article 32 of the Constitution of India)  
AND

**WRIT PETITION(CIVIL) NO. 625 OF 2005**

(Under Article 32 of the Constitution of India)  
AND

INTERLOCUTORY APPLICATION NO. 156320/2019

(Application for permission to file additional documents)  
AND

INTERLOCUTORY APPLICATION NO. 175643/2022

(Application for Intervention)  
WITH

**WRIT PETITION(CIVIL) NO. 579 OF 2009**

(Under Article 32 of the Constitution of India)  
AND

INTERLOCUTORY APPLICATION NO. 150278 AND 150281 OF 2022

(Application for seeking permission to amended memo of parties and  
permission to file additional documents)

**WRIT PETITION(CIVIL) NO. 109 OF 2011**

(Under Article 32 of the Constitution of India)  
WITH

**WRIT PETITION(CIVIL) NO. 259 OF 2012**

(Under Article 32 of the Constitution of India)  
AND

INTERLOCUTORY APPLICATION NO. 185738 OF 2022

(Application for permission to file additional documents)  
WITH

**WRIT PETITION(CIVIL) NO. 13 OF 2008**

(Under Article 32 of the Constitution of India)  
AND

INTERLOCUTORY APPLICATION NO. 1

(Application for exemption from filing O.T)

AND

INTERLOCUTORY APPLICATION NO. 2

(Application for impleadment)

AND

INTERLOCUTORY APPLICATION NO. 3

(Application for directions)

AND

**WRIT PETITION(CIVIL) NO. 693 OF 2017**

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 75690/2017

(Application for permission to file additional documents)

AND

INTERLOCUTORY APPLICATION NOS. 11512, 11611

and 11840 of 2018

(Applications for impleadment)

**WRIT PETITION(CIVIL) NO. 15 OF 2020**

(Under Article 32 of the Constitution of India)

WITH

**WRIT PETITION(CIVIL) NO. 36 OF 2020**

(Under Article 32 of the Constitution of India)

Centre, Public Interest Litigation Anr. etc. etc. ... Petitioners

Versus

Union of India etc. etc. ... Respondents

**OFFICE REPORT**

The Writ Petitions above-mentioned were listed before the Hon'ble Court on 30.08.2022 with Office Report dated 29.08.2022, when the Hon'ble Court was pleased to pass the following Order:-

“xxx xxxx xxx xxx xxx xxx x.

Learned Solicitor General submits that he would like to place on record the current position/stand on the issue in question which deals with the prayer for extension of claim of reservation from Dalit communities to other religions other than the ones specified. On his request, three weeks' time is granted.

Learned counsel for the petitioners/appellants state that they will file a response if any, within a week thereafter.

We put to learned counsel for parties that three weeks means 21 days and one week means 7 days.

Learned counsel for parties to file a short synopsis running into not more than three pages each at least three days before the next date.

List on 11.10.2022.”

### **W.P. (C) No. 180 of 2004**

It is submitted that Mr. Shekhar Kumar, Advocate has on 14.09.2022 filed synopsis on behalf of Respondent No. 9. The same is placed in a separate volume with the Paper Books.

It is further submitted that Mr. Prashant Bhushan, Advocate for the petitioner has on 10.10.2022 filed synopsis which is running into more than 3 pages. However, the same is placed in a separate volume with the Paper Books.

It is next submitted that Mr. M.R. Shamshad, Advocate has on 08.10.2022 filed an application for intervention on behalf of Jamiat Ulama-i-Hind which has been registered as Interlocutory Application No. 150430 of 2022. The same is placed in a separate volume with the Paper Books.

It is submitted that Mr. Amrish Kumar, Advocate has also on 21.10.2022 filed Comprehensive Reply on behalf of Union of India which is barred by time by 31 days. However, the same is placed in a separate volume with the Paper Books.

It is further submitted that Mr. Prashant Bhushan, Advocate for the petitioner has on 29.11.2022 filed Rejoinder Affidavit which is barred by time by 32 days. However, the same is being circulated before the Hon'ble Court.

### **Writ Petition (C) No. 94 of 2005**

It is submitted that Counsel for the petitioner has on 8.10.2022 filed "Short Synopsis of Argument" on behalf of petitioner and same is placed with the paper books for the kind perusal of the Hon'ble Court.

### **Writ Petition (C) No. 625 of 2005**

It is submitted that Mr. Atif Inam, Advocate has on 16.11.2022 filed an Application for Intervention on behalf of Applicant viz "A. Alam Pasha". The said Application has been registered as I. A No. 175643 of 2022 and same is being circulated for the kind perusal of the Hon'ble Court.

### **Writ Petition (C) No. 579 of 2009**

It is submitted that Mr. S. Gowthaman, Advocate for the petitioner has on 08.10.2022 filed applications for seeking permission to file amended memo of parties and permission to file additional documents which have been registered as Interlocutory Application No. 150278 and 150281 of 2022. The same are placed in a separate volume with the Paper Books.

It is further submitted that Mr. S. Gowthaman, Advocate for the petitioner has on 29.11.2022 filed Synopsis which is running into more than 3 pages. However, the same is being circulated before the Hon'ble Court.

**Writ Petition (C) No. 693 of 2017**

It is submitted that Mr. P.I. Jose, Advocate for the Petitioner has on 29.11.2022 filed Submission which is running into more than 3 pages. However, the same is being circulated before the Hon'ble Court.

**Writ Petition (C) No. 259 of 2012**

It is submitted that Mr. S. Gowthaman, Advocate for the petitioner has on 29.11.2022 filed Application for permission to file additional documents and Synopsis. Several pages of the annexures of the aforementioned affidavit have dim impression. However, the unregistered I.A. No. Diary No. 185738 of 2022 and the Synopsis are being circulated before the Hon'ble Court.

It is further submitted that no other documents has been received in the matters above-mentioned, so far.

The Writ Petitions alongwith Interlocutory Applications above-mentioned are listed before the Hon'ble Court with this Office Report for Orders.

Dated this the 29<sup>th</sup> day of November, 2022.

sd/-  
Assistant Registrar